

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2164

ANSWERED ON:23.11.2010

SEIZURE OF EXPLOSIVE MATERIAL

Choudhary Shri Bhudeo;Gandhi Shri Dilip Kumar Mansukhlal;Singh Shri Radha Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of the seizure of huge cache of explosive material and bullets in various States;
- (b) if so, the details thereof alongwith the quantum of explosive material and bullets seized during each of the last three years and the current year, separately, State-wise including Bihar;
- (c) the total number of accused arrested and the action taken against them during the said period, State-wise including Bihar;
- (d) whether the Government has conducted any inquiry in this regard;
- (e) if so, the details thereof and the outcome of the inquiry, State-wise including Bihar;
- (f) whether the Government has any special plan to check such incidents in future; and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): As per available information, the State-wise details of explosive material seized/recovered and the number of persons arrested under the Explosives Act, 1884 and the Explosives Substances Act, 1908 during the last three years and current year (upto October, 2010) is given in Annexure. The details of seizure of bullets is not maintained at Central level.

(d) & (e): Law & order is a State subject and action against the accused persons is taken under the relevant laws by the States concerned.

(f) & (g): The Explosives Rules, 2008, administered by the M/O Commerce and Industry and their field organization Petroleum and Explosives Safety Organisation, Nagapur (PESO), require the District Authorities to make regular inspection of manufacturers and licence holders of magazines. The State Governments have also been asked by the Union Government to advise the District Authorities to hold quarterly meetings with manufacturers, magazine licence holders and other concerned. PESO has issued instructions to manufacturers and magazine licence holders to scrupulously follow the Explosive Rules, 2008.